

CHAPTER 20
PART-B
POWERS (GENERAL).

The following notifications issued by the State Government or the High Court under various Acts are published for information and guidance.

I. Insolvency cases:- Punjab Government notification No. 780, dated the 15th July, 1914.—In exercise of the powers conferred on him by section 3(1) of the Provincial insolvency Act, 1907 (III of 1907), as amended by Act IV of 1914, the Lieutenant Governor is pleased, with effect from the 1st August 1914, to invest all Subordinate Judges of the 1st Class with jurisdiction in all classes of cases under the said Act.

II. Succession Certificate:- Punjab Government notification No. 781, dated the 15th July, 1914.—Under Section 26(1) of the Succession Certificate Act, 1889, the Lieutenant-Governor is pleased, with effect from the 1st August 1914, to invest all Subordinate Judges of the first and second class in the Punjab with the functions of a district Court under the said Act.

Note.—Section 26(I) of the Succession Certificate Act 1889 corresponds to section 388 of the Indian Succession Act, 1925.

III. Classes of Subordinate Judges and territorial limits:- High Court notification No. 4, dated the 3rd January 1928. In exercise of the powers conferred by section 26 of the Punjab Courts Act, 1918, as amended by Act IX of 1922, the Honourable judges of the High Court are pleased to make, with effect from the 5th January, four classes of Subordinate Judges in respect of the jurisdiction to be exercised by them in original civil suits, namely:—

Class I.—Subordinate Judges exercising jurisdiction without limit as to the value of the cases;

Class II—Subordinate Judges exercising jurisdiction in cases of which the value does not exceed Rs. 5,000.

Class III:- Subordinate Judges exercising jurisdiction in cases of which the value does not exceed; Rs. 2,000.

Class IV.—Subordinate Judges exercising jurisdiction in cases of which the value does not exceed Rs. 1,000.

When a Subordinate Judge is appointed to any of the classes constituted by this notification, he shall exercise the jurisdiction herein before defined for the class to which he is appointed within the local limits of the civil district to which he may be posted from time to time.

IV. Enhanced powers of Senior Subordinate Judges.

(a).-High Court notification No. 170-Gaz./XX1- C. 6, dated the 16th May,

1935, as amended by notification No. 53-Gaz./XXI-C.6, dated the 23rd February, 1940.—In exercise of the powers conferred by section 39(3) of the Punjab Courts Act, 1918, as amended by Act. IX of 1922, the Honourable Judges of the High Court are pleased to direct that within the limits of each of the Civil Districts set forth in the Schedule appended hereto, appeals lying to the District Courts from decrees or orders passed by Any Subordinate Judge—

- (a) in a small cause of a value not exceeding Rs. 500 (five hundred,) and
- (b) in an un classed suit of a value not exceeding Rs. 100 (one hundred), shall be preferred to the senior Subordinate Judge of the first class exercising jurisdiction within such Civil District.

2. It is further directed that the Court of such Senior Subordinate Judge of the first Class shall be deemed to be a District Court for the purpose of all such appeals preferred to it.

3. The following High Court notifications are hereby cancelled:-

- (i) No. 233-Gaz./XXI-C. 6, dated the 22nd of April, 1931;
- (ii) No. 84-Gaz./XXI-C.6, dated the 1st of March, 1932;
- (iii) No.552-Gaz./XXI-C.6, dated the 28th of October, 1932.

SCHEDULE

S.No.	District in Punjab	District in Haryana
1.	Amritsar	Ambala
2.	Bhatinda	Bhiwani
3.	Ferozepur	Faridabad
4.	Gurdaspur	Gurgaon
5.	Hoshiarpur	Hissar
6.	Faridkot	Jind
7.	Jullunder	Karnal
8.	Kapurthala	Kurukshetra
9.	Ludhiana	Mohindergarh
10.	Patiala	Rohtak
11.	Roopnagar (Ropar)	Sirsa
12.	Sangrur	Sonepat

(b) High Court notification No.171. Gaz./XX1-C.6 dated the 16th of May, 1953.—Powers.—In exercise of the powers conferred by section 39 (3) of the Punjab Courts Act, 1918, as amended by Act IX of 1922, the Honourable Judges of the High Court are pleased to direct that within the territories of Delhi, appeals lying to the District Court from decrees or orders passed by any Subordinate Judge:—

- (a) in a small cause of a value not exceeding Rs. 500 (five hundred,) and
- (b) in an un classed suit of a value not exceeding Rs. 100 (one hundred), shall be preferred to the senior Subordinate Judge of the first class exercising jurisdiction within such Civil District.

2. It is further directed that the Court of such Senior Subordinate Judge of the first class shall be deemed to be a District Court for the purpose of all such appeals preferred to it.

3. The following High Court notifications are hereby cancelled:

(i) No. 265-Gaz./XXI-C. 6, dated the 8th of May, 1931;

(ii) No.85-Gaz.-/XXI-C.6,datedthe1stofMarch,1932.

V. Every person for the time being holding the office mentioned in column 1 of the Schedule below has been appointed by the Governor of the Punjab a special Subordinate Judge in exercise of the powers vested in him by sub section 1 of section 24 1 of the Government of India Act, 1935 (Punjab Government notification No. 4170- G.- 40/39962, dated the 11th October, 1940, as amended by notification No. 905-G.-42/8669, dated the 16th February,1942,andNo.1713-G.-43/18857,dated the 18th March 1943),and in exercise of the powers vested in the High Court by sections 26, 27 and 45 of the Punjab Courts Act, 1918, as amended by Act IX of 1922, the Honourable Judges of the High Court, have conferred on each such person the powers noted against each in column 2 of the Schedule. The High Court notifications by which these powers have been conferred are noted against each in column 3 of the schedule:—

Schedule

S.No.	Name of officer	Powers	Authority	Territorial Jurisdiction
1.	Extra Assistant Commissioner, Kasauli	Rs. 500	High Court Notification No. 326-(A)-Gaz./XXI-C-23, dated the 11 th October, 1940	
2.	Sub-Divisional Officer, Dalhousie	500	Ditto	
3.	Sub-Divisional Officer, Kulu	4 th Class	High Court Notification No. 132-Gaz./VI.M.-(26), dated the 5 th May, 1942	-
4.	Naib Tahsildar, Kulu (Kangra District)	100	High Court Notification No. 326-(B)-Gaz./ VI.M.-(26), dated the 5 th May, 1942	Sub-Division Kulu, in the civil district of Kangra
5.	Naib Tehsildar, Seraj (Kangra District)	100	Ditto	Ditto
6.	Naib-Tahsildar, Kalka (Ambala District)	100	Ditto	The villages of Kalka and Kurari in the civil district of Ambala
7.	Naib-Tahsildar, Kasauli (Ambala District)	100	Ditto	The civil District of Ambala
8.	Naib Tahsildar, Kotkhai (Simla District)	100	Ditto	Ditto
9.	Naib-Tahsildar, Dalhousie (Gurdaspur District)	50	High Court Notification No. 326-(C)-Gaz./XXI-C-23, dated the 11 th October, 1940	Dalhousie Tahsil of the civil district of Gurdaspur
10.	Naib-Tahsildar, Keylang (Kulu Sub-Division)	100	High Court Notification No. 89-Gaz./XXI-C-23, dated the 31 st March, 1943	The Kulu Sub-Division in the Civil District of Kangra

VI. PUNJAB GOVERNMENT

LABOUR AND PRINTING DEPARTMENT

The 11th September, 1952

Power under the Workmen's Compensation Act, 1923 - No. 9167-LP-52/6337.—In exercise of the powers conferred by section 20 of the Workmen's Compensation Act, 1923, and in supersession of all previous notifications in this behalf, the Governor of Punjab is pleased to direct that the senior Subordinate Judge of each District in Punjab, shall be the Commissioner for Workmen's Compensation in respect of that District :

Provided that the Sub-Divisional Magistrate, Kulu, shall be the Commissioner in respect of Kulu Sub- Division of Kangra District.

VII. Judge, Small Cause Court, Delhi appointed Commissioner under Workmen's compensation Act:- Notification by the Chief Commissioner of Delhi, No. F. 3(61)/50Rand J, dated the 2nd January, 1951.—In supersession of his notification No.3592-Industriesdated the 25th June 1924 and in exercise of the powers conferred by section 20(1) of the Workman's Compensation Act 1923, the Chief Commissioner of Delhi is pleased to appoint the Judge, Small Cause Court, Delhi, to be a Commissioner for all the purposes of the Act within the limits of the Union territory of Delhi.

VIII. Powers of Indian Succession Act:- High Court notification No. 273-Gaz./XV-C.16 dated the 22nd June, 1932.—Under section 265 of the Indian Succession Act, XXXIX of 1925, the Honourable Judges of the High Court are pleased to appoint the Senior Subordinate Judge of the first class in each of the civil districts set forth in the schedule appended hereto to act, within the limits of the said civil district, for the District Judge as a Delegate to grant probate and letters of administration in non-contentious cases.

IX. Powers under Indian Succession Act:- High Court Notification No. 274-Gaz./XV-C.-16, dated the 22nd June, 1932.—In exercise of the powers conferred by section 30 (1) of the Punjab Courts Act, VI of 1918, the Honourable Judges of the High Court are pleased to authorise the Senior Subordinate Judge of the first class in each of the civil district set forth in the schedule appended here to take cognizance, within the limits of the said civil district, of proceedings under the Indian Succession Act, XXXIX of 1925, which cannot be disposed of by District Delegates.

Schedule

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| 1. Simla | 3.Hoshiarpur | 5.Ferozepore |
| 2. Kangra | 4.Amritsar | |

Note.—Similar powers under both Acts have been conferred upon the Senior Subordinate Judge of the first class in the Delhi District vide High Court Notification Nos. 499 and 500-Gaz./XXI-C.3, dated the 19th September, 1932, as reproduced in the Chief Commissioner's notification No. B.3 (2)(32) Home, dated the 28th September 1932.

X. Powers under the land Acquisition Act, 1894:- Punjab Government notification No. 4845-G.40/ 31898, dated the 2nd August, 1940.—Under the provisions of sub clause (d) of section 3 of the Land Acquisition Act, 1894, the Governor of the Punjab is pleased to appoint all persons holding temporarily or permanently the office of Senior Subordinate Judge of the first Class in the Punjab to perform the functions of a Court under the said Act.

XI. Powers under the Administration of Evacuee Property Act, 1950:- Punjab Government Rehabilitation Department, Notification No. J/8/21948, dated the 3rd October, 1955.—In exercise of the powers conferred by Section 25 of the Administration of Evacuee Property Act, XXXI of 1950, the Governor of Punjab is pleased to nominate all the District Judges in the State of Punjab within the local limits of their jurisdiction to hear appeals under sub section (1) of section 25 of the said Act.

XII. Powers under the working Journalists (Conditions of Service Act, 1955:- Punjab Government, Labour Department, Notification No. 37-(S) Lab.-57/307, dated the 3rd January, 1957 exercise of the powers conferred by section 17 of the Working journalists (Conditions of Service) and Miscellaneous Provisions Act; 1955 (Act 45 of 1955) the Governor of Punjab is pleased to specify all the Senior Subordinate Judges in the State within their respective jurisdiction to be the authorities for the purposes of the said section.

XIII. Punjab Land Reforms Act, 1972. No. S.0.13/P.A. 10/73/S.3/83 dated 4. March, 1983.- In pursuance of the provisions of clause (3) of Section 3 of the Punjab Land Reforms Act 1972 (Punjab Act No. 10 of 1973, the Governor of Punjab is pleased to empower the Special Collector (Agrarian), Ferozepur and Faridkot having their headquarters at Fazilka and Muktsar respectively to perform all the functions of Collector under aforesaid Act within the jurisdiction of Ferozepur and Faridkot districts respectively.

XIV. Pepsu Tenancy and Agricultural Lands Act, 1955 - No. S.O. 14/Pepsu Act . 13/55/S.2/83 dated 4 March, 1983:- In pursuance of

the provisions of clause (b) of Section 2 of the Pepsu Tenancy and Agricultural Lands Acts, 1955 (Pepsu Act No. 13 of 1955), the Governor of Punjab is pleased to empower the Special Collector (Agrarian), Faridkot having his headquarters at Muktsar to perform all the functions of a Collector under the aforesaid Act within the jurisdiction of Faridkot District.

XV. Punjab Security of Land Tenures Rules, 1956-No. S.0.15/P.S.L.T. R/56/R.2/83 dated 4 March, 1983.- In pursuance of the provisions of clause (iiiA) of Rule 2 of the Punjab Security of Land Tenures Rules, 1956, the Governor of Punjab is pleased to empower the Special Collectors (Agrarian), Ferozpur and Faridkot having their headquarters at Fazilka and Muktsar respectively to perform all the functions of a Collector under the aforesaid rules within the jurisdiction of Ferozpur and Faridkot district respectively.

XVI. Pepsu Tenancy and Agricultural Lands Act, 1955 - No. S.O. 33/P.A. 13/55/S. 320/82 dated 16 September 1982.- In exercise of the powers conferred by sub-section (3) of Section 32-D of the Pepsu Tenancy and Agricultural Lands Act, 1955 (Pepsu Act No. 13 of 1955), the Governor of Punjab is pleased to authorise the Additional Commissioners, Ferozpur Division, Jullundur Division and Patiala Division for the purposes of that sub-section with respect of the areas of the erstwhile State of Pepsu falling within their respective jurisdiction with effect from 21st April, 1977.

XVII. Punjab Tenancy Act, 1887- No. 5.0. 34/P.A. 16/87/5.105/82 doted 16 September, 1982.- In exercise of the powers conferred by clause (a) of subsection (1) of Section 105 of Punjab Tenancy Act, 1887 (Act XVI of 1887), the Governor of Punjab is pleased to confer upon the Additional Commissioners, Ferozpur Division, Patiala Division and Jullundur Division the powers of Commissioner exercisable under Sections 80 and 82 of the said Act read with (i) of Section 24 of the Punjab Security of Land Tenures Act, 1953 and (ii) of Section 18 of the Punjab Land Reforms Act, 1972, with respect to the area falling within their respective jurisdiction with effect from 21st April, 1977.

XVIII. Indian Stamp Act, 1899 - No. S.0.9/ C.A.2/1899/S. 70/82 dated 26 March, 1982.- In exercise of the powers conferred by sub-section (2) of Section 70 of the Indian Stamp Act, 1899 (Central Act No. 2 of 1899), I, R.C. Kapila, I.A.S. Financial Commissioner, Punjab being the Chief Controlling Revenue Authority by virtue of the

provisions of sub-section (10) of Section 3 of the General Clauses Act, 1897 (Central Act No. 10 of 1897) authorises the Collectors of all the districts in the State of Punjab for the purpose of the aforesaid sub-section (2) of Section 70 of the Indian Stamp Act, 1899, within their respective jurisdiction.

XIX. Punjab Tenancy Act, 1887 - No. S.O. 16/P.A. 16/87/S.105/82 dated 4 May 1982.- In exercise of the powers conferred by clause (a) of sub-section (1) of Section 105 of the Punjab Tenancy Act, 1887 (Act XIV of 1887), the Governor of Punjab is pleased to confer upon the Additional Commissioner, Ferozpur Division, the powers of Commissioner exercisable under Sections 80 and 82 of the Act read with Section 24 of the Punjab Security of Land Tenures Act, 1958, and Section 18 of the Punjab Land Reforms Act, 1972, with respect to the areas falling within their jurisdiction.

XX. Pepsu Tenancy and Agricultural Lands Act, 1955 - No. S.O. 17/P.A. 13/55/S.32-D/82 dated 4 May, 1982.- In exercise of the powers conferred by sub-section (3) of Section 32-D of the Pepsu Tenancy and Agricultural Lands Act, 1955 (Pepsu Act No. 13 of 1955), the Governor of Punjab is pleased to authorise the Additional Commissioner, Ferozpur Division for the purpose of that sub-section with respect to the areas of the erstwhile State of Pepsu falling within his jurisdiction .

XXI. Punjab Village Common Lands (Regulation) Act, 1961 - No. S.O. 4/2/P.A. 18/61/S.2/82 dated 5 November, 1982.- In supersession of the Government of Punjab, Department of Rural Development and Panchayats notification No. S.O. 54/P.A. 18/61/S. 2/80, dated the 15th September, 1980, and in partial modification of Punjab Government Development and Panchayat Department Notification No. S.O. 82/P.A. 18/61/S.2/77 dated 26th December, 1977, and in pursuance of the provisions of clause (a) of Section 2 of the Punjab Village Common Lands (Regulation) Act 1961 (Punjab Act No. 18 of 1961), the Governor of Punjab is pleased to appoint the following officers for performing the functions of the Collector under the said Act in respect of the areas noted against each-

1. Divisional Deputy Director, Rural Development and Panchayats, Patiala.	Sirhind, Bassi Pathana and Dera Bassi Blocks of Patiala District.
2. Principal, Gram Sewaks Training Centre, Nabha	Nabha and Samana Blocks of Patiala District.
3. District Development and Panchayat Officer, Patiala.	Patiala, Bhunerheri, Rajpura and Chanaur Blocks of Patiala District.
4. District Development and	Whole of the Hoshiarpur District

Panchayat Officer, Hoshiarpur	and Anandpur Sahib and Nurpur Bedi Blocks of Ropar District.
5. District Development and Panchayat Officer, Ropar	Ropar District, excluding Anandpur Sahib and Nurpur Bedi Blocks.

XXII. Trade Union Act, 1926-GSR. 164/CA. 16/26/S.83 dated 7 Dec., 82.- In supersession of the Punjab Government, Department of Labour and Employment, Notification No. 2790.3-Lab. 11-79/586, dated the 12th/16th July, 1979 and in exercise of the powers conferred by sub-section (1) of Section 3 of the Trade Unions Act, 1926 (Central Act No. XVI of 1926), and all other powers enabling him in this behalf, the Governor of Punjab is pleased to appoint the Labour Commissioner, Punjab to be the Registrar of Trade Unions for the State of Punjab.

XXIII. Industrial Disputes Act, 1947 - No. S.O. 53/C.A. 14/47/S. 33-C/82 dated 7 December, 1982.- In partial modification of Punjab Government Labour Department Government of Punjab, Department of Labour and Employment notification No. 5 (12) 82-Lab. 1/1809, dated the 28th June, 1982 and in exercise of the powers, conferred by sub-section (2) of Section 33-C of the Industrial Disputes Act, 1947 (Central Act 14 of 1947), the Governor of Punjab is pleased to specify the Labour Court at Ludhiana and Labour Court at Patiala, constituted under Section 7 of the said Act, for the areas mentioned hereunder against each of the said Labour Courts :-

Sr. No.	Labour Court	Area of jurisdiction
1.	Labour Court at Ludhiana	1. Ludhiana District 2. Ferozpur District excluding Sub-Divisions of Fazilka and Sub-Tehsil of Abohar. Faridkot District excluding Moga Sub-Division
2.	Labour Court at Patiala	1. District of Patiala, Bhatinda, Sangrur, Ropar and Sub-Division of Fazilka and Sub-Tehsil of Abohar of Ferozpur District and Moga Sub-Division of Faridkot District.

Note. - Also please see next notification.

XXIV. Industrial Disputes Act, 1947 - No. S.O. 32/CA.14/47/S. 7/83 dated 1 July, 1983.- In exercise of the powers conferred by

Section 7 of Industrial Disputes Act, 1947 (Central Act (XIV of 1947) and all other powers enabling him in this behalf, the Governor of Punjab is pleased to constitute two Labour Courts having their headquarters at Gurdaspur and Bhatinda respectively with immediate effect for the adjudication of industrial disputes relating to any matter specified in the Second Schedule to the said Act and for performing such other functions as may be assigned to them under the said Act.

XXV. Industrial Disputes Act, 1947 - No. S.O. 31/CA. 14/47/S. 39/80 dated 7 May, 1980.- In exercise of the powers conferred by Section 39 of the Industrial Disputes Act, 1947 (Central Act XIV of 1947) and all other powers enabling him in this behalf, the President of India is pleased to direct that the powers exercisable by the State Government under Section 10 and under sub-section (5) of Section 12 of the said Act in relation to an Industrial Dispute falling under Section 2-K of the said Act, shall be exercised by the Labour Commissioner, Punjab, with immediate effect: Provided that the Labour Commissioner, Punjab, while exercising the powers of the State Government under sub-section (5) of Section 12 shall not pass an order rejecting a case for reference save with the prior approval of the State Government.

XXVI. Punjab Requisitioning and Acquisition of Movable Property Act, 1978 - No. S.O. 86/PA. 35/78/S. 2/79 dated 17 December, 1979.- In pursuance of the provisions of clause (a) of Section 2 of the Punjab Requisitioning and Acquisition of Movable Property Act, 1978 (Punjab Act No. 35 of 1978), the Governor of Punjab is pleased to authorise all the District Magistrate in the State of Punjab to perform the functions of the Competent Authority under the said Act for the areas of their respective districts.

XXVII. Punjab Entertainment Tax (Cinematograph Shows) Act, 1954.- Deputy Excise and Taxation Commissioner, Special Cell (Inspection), Punjab, Chandigarh, authorised to assist the Commissioner (a) under sub-section (1) of Section 4 of the Punjab Entertainments Tax (Cinematograph Shows) Act, 1954 vide No. SO. S6/PA. 8/S4/S.4/78 dated 20 November, 1978 (b) under sub-section (2) of Section 21 of the Punjab General Sales Tax Act, 1948 vide No. SO.SS/PA. 46/48/S. 21/78 dated 20th November, 1978 (c) under clause (1) of Section 2 of the Punjab Motor Spirit (Taxation of Sales) Act, 1939, vide No. SO. S7/PA. 1/39/S. 2/78 dated 20 November, 1978 (d) under sub-section (1) of Section 4 of the Punjab Entertainment Tax

Act, 1954 vide No. SO. S8/PA. 8/S4/S. 4/78 dated 20 November, 1978 (e) under sub-section (1) of Section 7 of the Punjab Passengers and Goods Taxation Act, 1952 vide No. GSR. 122/PA/16/S2/S.7/78 dated 20 November, 1978.

XXVIII. Punjab Panchayat Samitis and Zila Parishads Act, 1978 - No. SO. 7/PA. 3/61/S.105/79 dated 9 February, 1979.- In partial modification of Punjab Government, Department of Rural Development and Panchayats, Notification No. S.O. SO/PA. 3/61.S.105/78 dated the 10th October, 1978 and in exercise of the powers conferred by sub-section (2) of Section 3 of the Punjab Panchayat Samitis and Zila Parishads (Temporary Supersession) Act, 1978, read with clause (b) of sub-section (1) of Section 105 of the Punjab Panchayat Samitis and Zila Parishads Act, 1961, and all other powers enabling him in this behalf, the Governor of Punjab is pleased to appoint the Additional Deputy Commissioner, Amritsar, to exercise and perform all the powers and duties of Zila Parishad, Amritsar, till the same is reconstituted.

XXIX. Punjab General Sale Tax Act, 1948 - No. SO 28/PA.46/48/S. 3/83 dated 25 May, 1983.- In exercise of the powers conferred by sub-section (2) of Section 3 of the Punjab General Sale Tax Act, 1948 (Punjab Act No. XLVI of 1948), the Governor of Punjab is pleased to direct that the Deputy Excise and Taxation Commissioner (Appeals), Ferozepur Division appointed under sub-section (1) of Section 3 of the said Act, and having Headquarters at Bhatinda shall also exercise the powers and perform the functions of the appellate authority specified in clause (a) of sub-section (1) of Section 20 of the said Act in respect of Jullundur and Amritsar districts of Jullundur Division, till 31st March, 1984.

XXX. East Punjab Molasses (Control) Act, 1948 No. S0.30/E. P.A.11/43/S. 11/83 dated 24 May, 1983.- In exercise of the powers conferred by Section 11 of the East Punjab Molasses (Control) Act, 1948 (East Punjab Act No. 11 of 1948), and all other powers enabling him in this behalf, I, Hari Ram, IAS Controller under the said Act, hereby direct that the powers conferred and the duties imposed on me under Section 3 of the said Act shall also be exercisable by all the Assistant Excise and Taxation Commissioner, incharge of districts in Punjab in their respective Jurisdiction.

XXXI. Punjab General Sales Tax Act, 1948 - No. S0.46/PA.46/48/S.3/81 dated 25 November, 1981.- In exercise of the

powers conferred by sub-section (2) of Section 3 of the Punjab General Sales Tax Act, 1948 (Punjab Act No. XLVI of 1948), the Governor of Punjab is pleased to direct that the Deputy Excise and Taxation Commissioner (Appeals), Ferozpur Division Headquarters at Bhatinda appointed under sub-section (1) of Section 3 of the said Act shall also exercise the powers and perform the functions of appellate authority specified in clause (a) of sub-section (1) of Section 20 of the said Act in respect of Jullundur and Kapurthala Districts of Jullundur Division and Sangrur District of Patiala Division till the 31st March, 1982.

XXXII. Punjab General Sales Tax Act, 1948 - No. GSR 93/PA.46/48/S.3/82 dated 23 October, 1981.- In exercise of the powers conferred by sub-section (1) of Section 3 of the Punjab Government Sales Tax Act, 1948, the Governor of Punjab is pleased to appoint the Chief Enforcement Officer, Punjab, Patiala to assist the Excise and Taxation Commissioner, and to authorize him to exercise the powers and perform the duties of Deputy Excise and Taxation Commissioner under clause (a) of sub-section (1) of Section 20 of the aforesaid Act, for the whole of the State of Punjab.

XXXIII. Punjab General Sales Tax Act, 1948 - No. S0.38/PA. 46/48/S. 3/82 dated 5 October, 1982.- In exercise of the powers conferred by sub-section (2) of Section 3 of the Punjab General Sales Tax Act, 1948 (Punjab Act No XLVI of 1948), the Governor of Punjab is pleased to direct that the Deputy Excise and Taxation Commissioner (Appeals), Ferozpur Division, Headquarters at Bhatinda appointed under sub-section (1) of Section 3 of the said Act shall also exercise the powers and perform the functions of appellate authority specified in clause (a) of sub-section (1) of Section 20 of the Act in respect of Jullundur and Amritsar Districts of the Jullundur Division till the 31st March, 1983.

XXXIV. Transfer of Property Act, 1882.- The provisions of Clause (f) of Section 58 of the Transfer of Property Act, 1882 extended to Punjab vide GSR.87/CA.4/1882/51/75 dated 28.8.75.

Note.- For more notifications please see under head VI.

Notifications - State of Haryana

1. Haryana Housing Board Act, 1971.- In exercise of the powers conferred by clause (g) of Section 2 of the Haryana Housing Board Act, 1971, and all other powers enabling him in this behalf and in supersession of Haryana Government, notifications Nos. 2063-1 H.G. 777/12317 dated the 20th April, 1977, S.O. 141/HA.20/71/S. 2/78. dated the 20th October,

1978, S.O. 100/H.N. 20/71/S. 2/79, dated the 10 August, 1979, the Governor of Haryana hereby authorises the persons mentioned in column 2 of the Schedule given below to perform the function of the competent authority under Chapter VI for the area specified against each in column 3 thereof :-

SCHEDULE

No.	Person	Area
1.	Estate Manager, Housing Board Haryana, Sector 7	Housing Board Colonies in Sectors 22 and 23, Faridabad Housing Board Faridabad and Gurgaon
2.	E.M.H.B, Haryana Sector 18 Faridabad	H.B. Colonies in Sectors 18 and 28, Faridabad
3.	E.Manager I, Housing Board Haryana, Sector 10 Panchkula	H.B. Colonies in Sectors 6,8,10, and 18 Panchkula
4.	Estate Manager II, Housing Board, Haryana, Panchkula, S.10	Housing Board Colonies in Sector 11, 15, Panchkula and Ambala
5.	E.M.H.B. Haryana Karnal	H.B. Colonies at Karnal, Kurukshetra and Yamumanagar
6.	E.M.H.B. Haryana, Panipat	H.B. Colonies at Jind, Sonapat and Panipat
7.	E.M.H.B., Haryana Rohtak	H.B. Colonies at Rohtak, Sirsa, Bhiwani and Hissar

(No. SO. 246/H.A.20/71/S.2/81 dated 13 November, 1981)

2. Haryana General Sales Tax Act, 1973.- In exercise of the powers conferred by Section 3 and clauses (a) and (b) of sub-section (1) of Section 39 of the Haryana General Sales Tax Act, 1973, and all other powers enabling him in this behalf, the Governor of Haryana hereby appoints the Joint Excise and Taxation Commissioner (Appeals) Faridabad to assist the Commissioner, for carrying out the purposes of the said clauses of Section 39 of the Act.

Further in exercise of the powers conferred by sub-section (2) of Section 40 of the Haryana General Sales Tax Act, 1973 and all other powers enabling him in this behalf, the Governor of Haryana hereby confers on the Joint Excise and Taxation Commissioner (Appeals) Faridabad, the powers of the Commissioner under sub-section (1) of the said section to be exercised by him within his respective jurisdiction in respect of the cases disposed of by an assessing authority an officer incharge of check post or carrier or an officer below the rank of Joint Excise and Taxation Commissioner other than the Flying Squad Officer,

Excise and Taxation Department and the LJeputy Excise and Taxation Commissioner (Vigilance) in the Vigilance Department, Government of Haryana.

3. Contempt of Courts (Punjab and Haryana) Rules, 1974.- In exercise of the powers conferred by Section 23 of the Contempt of Courts Act, 1971 (Act No. 70 of 1971) and all other powers enabling it in this behalf, the High Court of Punjab and Haryana hereby makes the following amendment in the Contempt of Courts (Punjab and Haryana) Rules, 1974, namely :-

Rule 6.- The following shall be substituted for the existing sub-rules (1) and (2) of Rule 6:-

6(1) Every petition, motion or reference in relation to Civil or Criminal contempt shall, unless the Chief Justice directs it to be heard by a larger Bench, be laid for the motion hearing before a Single Bench.

Explanation.- Nothing contained in this sub-rule shall apply to proceedings initiated by the High Court on its own motion.

After service of notice on the person charged, every criminal contempt shall be heard and determined by a bench of not less than two judges. [GSR 134/CA 70/1971/S.23/79, dated 1December 1979.]

4. Guardians and Wards Act, 1890.- In exercise of the powers conferred by sub- section (1) of Section 4-A of the Guardian and Wards Act, 1890, as amended by Act IV of 1926, the Hon'ble the Chief Justice and Judges of the High Court of Punjab and Haryana at Chandigarh hereby empowers the Senior Subordinate Judge of the First Class in each of the districts mentioned in the schedule appended hereto to dispose of any proceedings under the Guardian and Wards Act, 1890, transferred to him by the District Judge of the same district:-

2. High Court notification No. 93. Gaz/X V.B.9, dated the 10th March, 1931, is hereby cancelled.

Schedule

Punjab	Haryana	UT, Chandigarh
1. Hoshiarpur	1. Ambala	
2. Jullundur	2. Karnal	Chandigarh
3. Ludhiana	3. Rohtak	
4. Ferozepur	4. Sonapat	
5. Amritsar	5. Jind	
6. Gurdaspur	6. Hissar	
7. Kapurthala	7. Bhiwani	

8. Patiala	8. Gurgaon	
9. Ropar	9. Mohindergarh	
10. Sangrur	*10. Faridabad	
11. Bhatinda and	*11. Sirsa	
12. Faridkot	*12. Kurukshetra.	

(No. 106/Gaz/X-VA. 13 dated 1st April, 1975).

5. Punjab Land Revenue Act, 1887 - No. S0.59/PA. 17/1887/S. 27/79 dated 18 May, 1979.- In exercise of the powers conferred by clause (a) of sub-section (1) of Section 27 of the Punjab Land Revenue Act, 1887, the Governor of Haryana hereby confers on the Deputy Excise and Taxation Commissioner (Headquarters) the powers of Collector under Sections 74, 75, 77 and 79 of said Act, so far as such powers are necessary for collection of Excise and Taxation revenues as arrears of land revenue under the following Acts administered by the Excise and Taxation Department, namely:-

- (a) The Opium Act, 1878
- (b) The Punjab Urban Motor Spirit (Taxation of Sales) Act, 1939.
- (c) The Punjab Urban Immovable Property Tax Act, 1949.
- (d) The Punjab Passengers and Goods Taxation Act, 1952.
- (e) The Punjab Entertainment (Cinematograph Shows) Act, 1954.
- (f) The Punjab Entertainments Duty Act, 1955 .
- (g) The Punjab Professions, Trades, Callings and Employments Taxation Act, 1956.
- (h) The Central Sales Tax Act, 1956.
- (i) The Haryana General Sales Tax Act, 1973.

Further, in exercise of the powers conferred by sub-section (2) of Section 27 of the Punjab Land Revenue Act, 1887, the Governor of Haryana hereby directs that the abovesaid powers shall throughout be exercised by the Deputy Excise and Taxation Commissioner (Headquarters) of Haryana.

6. Provincial Insolvency Act, 1920 (Central Act 5 of 1920).- In exercise of the powers conferred by the proviso to sub-section 1 of Section 3 of the Provincial Insolvency Act, 1920 and in supersession of erstwhile Punjab Government notification No. 780, dated the 15th July, 1914, the Governor of Haryana hereby invests all the Courts of Senior Subordinate Judges of the First Class with jurisdiction in all cases of cases under the said Act.

(No. 2792.4JJ-75/18893 dated 8.7.1975).

7. Haryana Requisitioning and Acquisition of Movable Property

Act, 1975.- In exercise of the powers conferred by clause (a) of Section 2 of the Haryana Requisitioning the Acquisition of Movable Property Act, 1975, the Governor of Haryana hereby authorises all the Districts Magistrate and Sub-Divisional Magistrates in the State of Haryana, to perform the functions of the competent authority under the said Act for the areas in their respective jurisdiction.

(No. SO. 59/HA. 9/75/S. 2/75 dated 10.,6.1975).

8. Punjab Courts Act, 1918 : No. 137/Gaz/11(7)/XXI-C, 6 dated

24.4.80. - In exercise of the powers conferred by sub-section (3) of Section 39 of the Punjab Courts Act, 1918 (Punjab Act VI of 1918), as amended upto date, and as applicable to State of Haryana, the Hon'ble Chief Justice and Judges of the High Court of Punjab and Haryana are pleased to cancel with immediate effect, all the following High Court" Notification conferring Enhanced Appellate Powers on Senior Subordinate Judge by name

:

- (a) No. 550 Gaz. 11/XXI/C. 6 dated 10 August, 1977
- (b) No. 3 Gaz. 11(4)/XXI.C6 dated 3rd January, 1978
- (c) No. 4 Gaz. 11(14)/XXI.CG dated 20th February, 1978
- (d) No. 187 Gaz. (14)/XXI.C.6 dated 20th May, 1978
- (e) No. 190 Gaz. 11(14)/XXhC6 dated 20th May, 1978
- (f) No. 274 Gaz. 11(14)/XXI.C6 dated 28th July, 1978
- (g) No. 482 Gaz. 11(14)/XXI.C6 dated 22nd December, 1978
- (h) No. 6 Gaz. 11(14)/XXI.C6 dated 25th January, 1979 and
- (j) No. 133 Gaz. 11(14)/XXI.C.6 dated 28th May, 1979

9. Transfer of Property Act, 1882 - SO. 51/CA.4/1882/S. 58/73

dated 27 February, 1973.- The provisions of Section 58 of the Transfer of Property Act, 1882 extended to the town of Sonapat, Bhiwani and Kurukshetra.

10. Punjab Courts Act, 1918 - Notn. No. 3/50/82-JJ(4) dated 20 January,

1983.- In exercise of the powers conferred by Section 20 of the Punjab Courts Act, 1918 and in partial modification of Haryana Government Home (Judicial) Department notification No. 7394-3JJ-75/3946, dated the 13th February, 1976, the Governor of Haryana appoints the District Judges shown in column 2 of the Schedule given below to be the District Judges of the Civil Districts shown in column 2 and 3 thereof :-

Schedule

Sr. No.	District Judges	Civil Districts
1.	Hissar	Hissar
2.	Sirsa	Sirsa

- 11. Punjab Courts Act, 1918 - Notn. No. 3/44/78-JJ (4) dated 12th May, 1983.-** In exercise of the powers conferred by Section 20 of the Punjab Courts Act, 1918 and in partial modification of Haryana Government Home (Judicial) Department notification No. 101-2JJ-73/4243, dated 7th February, 1973, the Governor of Haryana hereby appoints the District Judges shown in column 2 of the Schedule given below to be the Districts shown in column 3 thereof:-

Schedule		
Sr.No.	District Judges	Civil Districts
1.	District Judge, Karnal	Civil District, Karnal
2.	District Judge, Kurukshetra	Civil District Kurukshetra

- 12. Punjab Courts Act, 1918 - No. 3/1/78 JJ(4) dated 19.5.83.-** In exercise of the powers conferred by Section 20 of the Punjab Acts, 1918 and in partial modification of Haryana Government, Home (Judicial) Department notification No. 1101-2JJ-73/4243 dated 7 February, 1973, the Governor of Haryana hereby appoints the District Judges shown in column 2 of the Schedule given to be the District Judge of Civil District shown in column 3 thereof:

Sr.No.	District Judges	Civil Districts
1.	District Judge, Rohtak	Civil District, Rohtak
2.	District Judge, Sonapat	Civil District Sonapat

Himachal Pradesh Notifications

- 1.** Himachal Pradesh Urban Rent Control Act, 1971.- In supersession of all previous notifications and in exercise of the powers conferred on him under Section 21 of the HP Urban Rent Control Act, 1971 and in consultation with the High Court of Himachal Pradesh, the Governor of Himachal Pradesh is pleased to appoint all the District Judges and the Additional District Judges in Himachal Pradesh as the Appellate Authority under Section 23 of the said Act. These powers shall be exercised by them in their respective Division.

(H.P. Govt. Notification No. Home - B(A)/3-18/78 dated 24 September, 1982)

- 2. Himachal Pradesh Courts Act, 1976 - No. HHC, Admn.6/(24)74/7337 dated 1st November, 1978.-** In exercise of the powers vested in it under Section 13 of the Himachal Pradesh Courts

Act, 1976 (Act No. 23 of 1976), the High Court of Himachal Pradesh in supersession of all previous notifications issued in this behalf is pleased to confer the Senior Subordinate Judge of the First Class working in Himachal Pradesh with the jurisdiction of Judge of Court of Small Cause under the Provincial Small Cause Courts Act, 1887 for trial of suits into the value of Rs. 1000/- within their respective territorial jurisdiction with effect from the date of publication of this notification in the Himachal Pradesh Rajpatra .

3. **Indian Succession Act, 1925 - No. HHC/Admn. 6(24)/74-7348.-** In exercise of powers vested in it under Section 265 of the Indian Succession Act, 1925 (Act No. XXXIX of 1925), the High Court of Himachal Pradesh is pleased to appoint all the Subordinate Judges of the First Class in the State of Himachal Pradesh to act for the District Judges as the Delegates to grant probate and letters of administration in non-contention cases within their local jurisdiction from the date of publication of this notification in the Himachal Pradesh Rajpatra.
4. **Guardian and Wards Act, 1890 - No. HHC. Admn. 6(24)/74-7369 dated 1st November, 1978.-** In exercise of the powers vested in it under Section 4-A of the Guardian and Wards Act, 1890 read with Section 14(1) of the Himachal Pradesh Courts Act, 1976 and in supersession of all previous notifications issued in this behalf, the High Court of Himachal Pradesh empowers all the Senior Subordinate Judges in Himachal Pradesh to dispose of any proceedings under the Guardian and Wards Act, 1890 within their local jurisdictions with effect from the date of publication of this notification in the Himachal Pradesh Rajpatra.

Notifications Union Territory, Chandigarh

1. **Transfer of Property Act, 1882 - No. 1302, UTFII{G}-75/4684 dated 31.3.75{See Gaz. Extra).-** In exercise of the powers conferred by Section 1 of the Transfer of Property Act, 1882 (Central Act No. 4 of 1882), the Chief Commissioner, Chandigarh, is pleased to extend the provisions of Section 59 of the said Act to the Union Territory of Chandigarh with immediate effect.
2. **East Punjab Urban Rent Restriction Act, 1949 - No. S.O. 22{E} dated Gaz. Pt. 11 1.2.1975.-** In pursuance of the clause (1) of Article 239 of the Constitution, the President hereby directs that the administrator of the Union Territory of Chandigarh shall subject to the control of the President and until further orders, also exercise the

powers and discharge the functions of the Central Government under clause (b) and (j) of Section 2, Section 3, Sub-section (1) of Section 15 and Sub-section (1) of Section 20, of the East Punjab Urban Rent Restriction Act, 1949 (East Punjab Act III of 1949) as modified and extended to the said Union Territory by the East Punjab Urban Rent Restriction Act (Extension to Chandigarh) Act, 1974 (Central Act 54 of 1974).

3. **Haryana Relief of Agricultural Indebtedness Act, 1975 (Haryana Act No. 22 of 1975).**- Extended to the U.T. Chandigarh, under the powers, conferred by Section 87 of the Punjab Reorganisation Act, 1966, on the Central Government. (See Chandigarh Gaz. Extra Dt. 1.10.1975).
4. **Punjab Agricultural Produce Markets (Haryana Second Amendment) Act, 1974.**- Extended by the Central Government to the U.T. Chandigarh under the powers conferred by Section 87 of the Punjab Re-organisation Act, 1966. (See Notification New Delhi dated 16.12.1974).
5. **Punjab Homeopathic Practitioners (Amendment) Act, 1974.**- As in force in the State of Punjab extended to the U.T. Chandigarh under the powers conferred by Section 87 of the Punjab Re-organisation Act, 1966 (See Extra Gaz. Dated 8.4.1975).
6. **Haryana Housing Board Act, 1971 (Act 20 of 1971).**- Extended with modification to the U.T. Chandigarh under the powers conferred by Section 87 of the Punjab Re-organization Act, 1966 (See Gaz. Pt. II dated 1.3.1975).
7. **Provincial Insolvency Act, 1907.**- In exercise of the powers conferred on him by Section 3(1) of the Provincial Insolvency Act, 1907 {III of 1907) as amended by Act IV of 1974, the Chief Commissioner, Chandigarh is pleased to invest the Senior Subordinate Judge of the First Class with jurisdiction in all classes of cases under the said Act, with effect from the date of this Notification in supersession of Joint Punjab Government Notification No. 780 dated the 15th July, 1914. (Dated 10th June, 1975 See Gaz. Chandigarh Pt. II dated 1.7.1975 P.84 High Court of Punjab and Haryana and miscellaneous notifications.

High Court and Miscellaneous Notifications

1. **Guardian and Wards Act, 1890.**- In exercise of the powers conferred by sub- section (1) of Section 4-A of the Guardian and Wards Act, 1890, as amended by Act IV of 1926, Hon'ble Chief Justice and

Judges of the High Court of Punjab and Haryana at Chandigarh, hereby empowers the Senior Subordinate Judge of the First Class in each of the districts in Punjab, Haryana and U.T. Chandigarh, to dispose of any proceedings under the Guardian and Wards Act, 1890, transferred to him by the District Judge of the same district.

2. High Court Notification No. 93, Gaz/X.V.B. 9 dated 10th March, 1931 is hereby cancelled.

- 2. Court Language (1)- No. 853.IH(5)-76/26259 dated 4.12.1976 published Gazette Extra at P-369.-** In supersession of all previous notifications issued in this behalf, and in exercise of the powers conferred by Section 137 of the Code of Civil Procedure, 1908, the Chief Commissioner, Chandigarh, is pleased to declare that the language of the Courts subordinate to the High Court of Punjab and Haryana shall be Hindi in Devnagari Script and/or Punjabi in Gurmukhi Script in the Union Territory of Chandigarh.

The Chief Commissioner, Chandigarh, is further pleased to declare that English shall continue to be used for the Court purposes within the Union Territory of Chandigarh for which it was being used immediately before the 2nd October, 1962.

This shall come into force with effect from 1st January, 1977.

- 3. No. 330-IH(S) .77/4919 dated 14.3.1977.-.** In continuation of Home Department Notification No. 853-IH(5)-76/25259 dated the 4th December, 1976 and in exercise of the powers conferred by Section 137 of the Code of Civil Procedure, 1908, the Chief Commissioner, Chandigarh, is pleased to declare that the language of the Courts subordinate to the High Court of Punjab and Haryana shall also be URDU in addition to Hindi in Devnagri Script and or Punjabi in Gurmukhi Script in the Union Territory of Chandigarh.

- 4. Punjab Courts Act, 1918.-** In all the Districts of Punjab and Haryana, the Hon'ble Chief Justice and Judges of the High Court of Punjab and Haryana at Chandigarh under the powers conferred by Section 39(3) of the Punjab Courts Act, 1918, as amended upto-date confer on the Subordinate Judge of the First Class and posted as Senior Subordinate Judge, the powers of appeal -

- (a) in a small cause of value not exceeding Rs. 1,000/-.
- (b) in a land suit of a value not exceeding Rs. 250/- and
- (c) in an unclassified suit of a value not exceeding Rs. 500/- and the Court of such Subordinate Judge of the First Class is deemed to be a District Court for the purpose of all such appeals preferred to it.

Such powers of appeal are even conferred on Subordinate

Judge of the First Class by name.

5. **Powers in respect of Railway Administration** - GSR/803 dated 29 August, 1981 and published in Gazette of India, Part II Section 3(i), No. 35 dated 29th August, 1981. In pursuance of the provisions of the Rule 2 of Order XXVII of the First Schedule to the Code of Civil Procedure (Act V of 1908), the Central Government hereby authorise the officers specified in the schedule below to act for and on behalf of the Central Government in respect of any judicial proceedings to a Railway Administration.

Schedule

1. Ministry of Railways (Railway Board).- (1) Secretary (2) Joint Secretary (3) Deputy Secretary (4) Under Secretary (5) Director and (6) Joint Director.
2. All Railways.- (1) General Manager (2), Senior Deputy General Manager (3) Deputy General Manager (4) Chief Personal Officer (S) Additional Chief Personal Officer (6) Chief Commercial Superintendent (7) Additional Chief Commercial Superintendent (8) Deputy Chief Commercial Superintendent (9) Additional Chief Operating Superintendent (10) Deputy Chief Operating Superintendent (11) Chief Engineer (12) Additional Chief Engineer (13) Deputy Chief Engineer (14) Chief Mechanical Engineer (15) Additional Chief Mechanical Engineer (16) Deputy Chief Mechanical Engineer (17) Chief Electrical Engineer (18) Additional Chief Electrical Engineer (19) Engineer (21) Additional Chief Signal and Telecommunication Engineer (22) Deputy Chief Signal and Telecommunication Engineer (23) Controller of Stores (24) Additional Controller of Stores (25) Deputy Controller of Stores (26) Financial Advisor and Chief Accounts Officer (27) Additional Financial Advisor and Chief Accounts Officer (28) Chief Medical Officer (29} Chief Security Officer (30) Divisional Superintendent (31) Chief Marketing Superintendent (32) Chief Safety Superintendent (33} Additional Chief Safety Superintendent (34) Engineer-in-Chief (35) Traffic Superintendent(36) Chief Claims Officer (37) Additional Chief Claims Officer (38) Divisional Railway Manager (39) Deputy Chief Security Officer (40) Chief Works Manager (41) Additional Divisional Railway Manager (42) Senior Divisional Personal Officer (43) Senior Divisional Commercial Superintendent (44) Senior Divisional Engineer (45} Divisional Superintendent Engineer (46) Senior Divisional Mechanical Engineer (47) Senior Divisional Operating Superintendent.
3. **The Chittaranjan Locomotive Works, Chittaranjan.**- (1) General Manager (2) Deputy General Manager (3) Chief Mechanical Engineer (4) Controller of Stores (5} Deputy Chief Electrical Engineer (6} Deputy Chief Personal Officer (7) Chief

Electrical Engineer (8) Additional Chief Mechanical Engineer (9) Additional Controller of Stores (10) Deputy Financial Advisor and Chief Accounts Officer.

4. **The Integral Coach Factory, Peramber.-** (1) General Manager (2) Deputy Chief Personal Officer (3) Deputy Chief Controller of Stores.

5. **The Diesel Locomotive Works.-** (1) General Manager (2) Additional Chief Personnel Officer (3) Deputy Chief Controller of Stores.

6. **Metropolitan Transport Project.-** (1) General Manager (2) Chief Administrative Officer (3) Chief Project Officer (4) Chief Engineer (5) Deputy Chief Engineer (6) Chief Electrical Engineer (7) Deputy Chief Electrical Engineer (8) Chief Signal and Telecommunication Engineer (9) Deputy Chief Signal and Telecommunication Engineer (10) Deputy General Manager (11) Additional Chief Engineer.

7. **Research/Designs and Standard Organisation.-** (1) Director General (2) Deputy Director General (3) Deputy Directors, Establishments.

6. **Punjab Courts Act, 1918 - High Court Notn. No. 230/Gaz. 11(7)/XXI AS dated 6th June, 1983.-** In exercise of the powers conferred by sub-section (1) of Section 31 of the Punjab Courts Act, 1918, as amended upto date, the Hon'ble Chief Justice and Judges are pleased to specify the place of sitting of the Court of District Judge, or Civil District Kurukshetra to be at Kurukshetra.

7. **Punjab Courts Act, 1918 - High Court Notn. No. 232 Gaz. 11(7)XXI/AS dated 6th June, 1983.-** In exercise of the powers conferred by sub-section (1) of Section 31 of the Punjab Courts Act, 1918 as amended upto date, the Honourable Chief Justice and Judges are pleased to specify the place of sitting of the Court of District Judge, Civil District, Sonapat to be at Sonapat.

8. **Punjab Courts Act, 1918 dated 20 December, 1980 - High Court Notn. No. 399 Gaz. 1(7) XXI C.6 Powers.-** In partial modification of this Court's notification No. 306-Gaz 1/XX C.6 dated 11th October, 1967 (as amended), in exercise of the powers conferred by sub-section (3) of Section 39 of the Punjab Courts Acts, 1918 as amended upto date, the Honourable Chief Justice and Judges of the High Court of the Punjab and Haryana at Chandigarh are pleased to direct that within the limits of each of the Civil district set forth in the Schedule appended hereto, appeals lying to the District Court from decrees or orders passed by any Subordinate Judge.

(a) in a small cause of a value not exceeding Rs. 500 (Rs. Five hundred), and

(b) in an unclassified suit for a value not exceeding Rs. 100 (Rs. One hundred)

shall be preferred to the Senior Subordinate Judge of the First Class exercising jurisdiction within such Civil District.

2. It is further directed that the Court of such Senior Subordinate Judge of the First Class shall be deemed to be a District Court for the purpose of all such appeals preferred to it.

Schedule

Districts (Haryana State)

(1) Bhiwani (2) Sirsa (3) Sonapat (4) Kurukshetia (5) Faridabad.

9. Guardian and Wards Act, 1890 - High Court Notification No. 400/Gaz. 11(7) XV. A. 13 dated 20 December, 1980.- In partial modification of this Courts notification No. 106-Gaz/XVA/13 dated 1st April, 1975 and in exercise of the powers conferred by sub-section (1) of Section 4A of the Guardian and Wards Act, 1890 as amended by Act IV of 1926, the Hon'ble Chief Justice and Judges of the High Court of Punjab and Haryana at Chandigarh hereby empower the Senior Subordinate Judges of the First Class in each of the districts mentioned in the schedule appended hereto to dispose of any proceedings under the Guardian and Wards Act, 1890, transferred to him by the District of the same district.

Schedule

District (Haryana State)

1. Kurukshetra

2. Faridabad

10. Punjab Courts Act, 1918 - High Court Notn. No. 246/Gaz. 11(7)/XX 1E. 5 Pt. 10 dated 19 October, 1979 - Powers : In exercise of the powers conferred by Section 29 of Punjab Courts Act, 1918 as amended upto date, and in supersession of all previous notification issued by this Courts in this behalf, from time to time the Honourable Chief Justice and Judges of the High Court of Punjab and Haryana at Chandigarh have been pleased to invest all the Senior Subordinate Judges of the First Class in the State of Punjab and Haryana and Union Territory of Chandigarh the powers of Judge Small Cause Courts Act, 1887, for the trial of suits of which the value does not exceed rupees two thousand (Rs. 2,000) with effect from the date of this notification.

11. Punjab Courts Act, 1918 - H.C. Notn. No. 147-Gaz. 11(7)/XXI.E. 5 dated 8th May, 1980.- In partial modification of this Courts notification No. 246 Gaz.11 (7) XXI.E.5 (Pt. 10) dated 19th October, 1979 and in exercise of powers

conferred by Section 29 of the Punjab Courts Act, 1918 (as amended upto date) and in supersession of all previous notifications issued by this Court in this behalf from time to time the Hon'ble Chief Justice and Judges of the High Court of Punjab and Haryana at Chandigarh have been pleased to confer upon all the Senior Subordinate Judges of the First Class in the State of Punjab and Haryana, the powers of Judge, Small Cause Court under the Provincial Small Causes Courts Act, 1887 for the trial of suits of which the value does not exceed rupees two thousand (Rs. 2,000) arising within the Municipal Limits of their respective stations of posting, with effect from the date of this notification.

2. All matters relating to pending cases whether before or after the decree shall, however, continue to be dealt with by the Court in which they were instituted.

Punjab Courts Act, 1918. - The following Districts Judges have been appointed to

be the Districts Judges of the Civil Districts as shown.

Sr.	District	Civil Districts	Notification No.
1.	Gurgaon	Gurgaon	No.3/18/79-JJ 9 January.
2.	Faridabad	Faridabad	-do-

2. Guardian and Wards Act, 1890 - High C. Notil. No. 106/Gaz/XVA. 13 dated 1st April,1975 - Powers : In exercise of the powers conferred by subsection (1) of Section 4A of the Guardian and Wards Act, 1890, as amended by Act IV of 1926, Hon'ble the Chief Justice and Judges of the High Court of Punjab and Haryana at Chandigarh, hereby empower the Senior Subordinate Judge of the First Class in each of the districts mentioned in the Schedule appended hereto to dispose of any proceedings under the Guardian and Wards Act, 1890, transferred to him by the District Judge of the same District.

2. High Court Notification No. 93-Gaz./XV.E. 9 dated the 10th March, 1931 is hereby cancelled.

Punjab	Haryana	UT, Chandigarh
1. Hoshiarpur	1. Ambala	
2. Jullundur	2. Karnal	Chandigarh
3. Ludhiana	3. Rohtak	
4. Ferozepur	4. Sonapat	
5. Amritsar	5. Jind	
6. Gurdaspur	6. Hissar	
7. Kapurthala	7. Bhiwani	
8. Patiala	8. Gurgaon	

9. Ropar	9. Mohindergarh	
10. Sangrur		
11. Bhatinda and		
12. Faridkot		

Haryana Financial Commissioner's (Distribution of Business) Rules, 1975

Punjab Land Revenue Act, 1887 - No. GSR. 35/PA; 17/1887/S. 7/75 dated 28.10.1975.- In exercise of the powers conferred by sub-section (2) of Section 7 and sub-section (1) of Section 1 of the Punjab Land Revenue Act, 1887 and with reference to Haryana Government, Revenue Department notification No. GSR. 63/PA. 17/1887/S.7/75 dated 23rd June, 1975, the Governor of Haryana hereby makes the following rules, namely :-

Rules

1. Short Title.- These rules may be called the Haryana Financial Commissioner's (Distribution of Business) Rules, 1975.
2. Definitions.- In these rules, unless the context otherwise requires.
 - (a) "Act" means the Punjab Land Revenue Act, 1887. The Punjab Tenancy Act, 1887, or any other Act or Regulation in pursuance of which the Financial Commissioner has jurisdiction as the Chief Controlling Authority.
 - (b) "Financial Commissioner" means the Financial Commissioner appointed as such by the State Government, in case two or more Financial Commissioners are appointed, the senior-most amongst them shall be called the First Financial Commissioner.
3. First Financial Commissioner.- Subject to the provisions hereafter made or the orders issued thereunder, the words 'Financial Commissioner' wherever used in the Act, shall where there are two or more Financial Commissioners, refer only the First Financial Commissioner.
4. Distribution of business among Financial Commissioner.- (1) The distribution of business relating to appeals, revisions and applications under the Act and the general superintendence and control of Revenue Courts of any other business under the Act among the various Financial Commissioners shall be made by the State Government.
 - (2) All proposals involving material change in the Revenue policy or system of the State or alteration of the limits of districts or tehsils, shall be submitted to the Government through the First Financial Commissioners.
 - (3) Proposals to confer powers under the Act, shall be submitted to the Government through the First Finance

Commissioner, who may, if he so desires, consult the other Financial Commissioners.

5. Entrustment of cases to bench of the Financial Commissioners.- (1) If the State Government is of the opinion that it is expedient that any case or class of cases or any other business under the Act within the competency of any Financial Commissioners should be considered and disposed of by a bench consisting of two or more Financial Commissioners, it may entrust the case or class or other business to such bench for disposal.
(2) Where a bench of Financial Commissioners is of the opinion that it is expedient that any case or other business under the Act pending before it should be heard and decided by a larger bench of the Financial Commissioners, the bench may refer the same to the State Government for entrustment to a larger bench of Financial Commissioners to be constituted by the Government.
(3) In case of difference of opinion among the Financial Commissioners the case or class of cases shall be considered and disposed of in accordance with the provisions of subsection (3) of Section 7 of the Punjab Land Revenue Act, 1887.
6. Repeal.- The rules by the erstwhile Punjab Government, Revenue and Agriculture Department vide notification No. 132, dated 1st March, 1888, in their application to the State of Haryana, are hereby repealed.
